

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3533/2017

(Arising out of impugned final judgment and order dated 19-02-2016 in CRLA No. 2073/2014 and order dated 02-03-2016 in CRMCA No. 71293/2016 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

DINESH KUMAR MAURYA

Respondent(s)

( IA No. 6882/2017 - CONDONATION OF DELAY IN FILING)

Date : 13-12-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.

Mr. Ankur Prakash, Adv.

Mr. Alok Kumar Pandey, Adv.

Mr. Anuvrat Sharma, AOR

For Respondent(s)

Mr. V.K. Shukla, Sr. Adv.

Ms. Parul Shukla, AOR

UPON hearing the counsel the Court made the following

O R D E R

Let the original records of the Trial Court be summoned.

List the matter after needful is done.

(MEENAKSHI KOHLI)  
COURT MASTER

(RENU KAPOOR)  
COURT MASTER